

स्कूटरों का उत्पादन और मांग

1494. श्री ईश्वर चौधरी : क्या औद्योगिक विकास मंत्री यह बताने की कृपा करेंगे कि :

(क) क्या देश में स्कूटरों की बढ़ती हुई मांग को देखते हुए इनका उत्पादन बढ़ाने की कोई योजना तैयार की गई है और यदि हा तो उस की मुख्य बातें क्या हैं; और

(ख) इस समय देश में कितने लोगों ने स्कूटर खरीदने के लिये अपना नाम पंजीकृत कर रखा है ?

औद्योगिक विकास मंत्रालय में उप-मंत्री (श्री सिद्धेश्वर प्रसाद) : (क) ललनऊ में संयुक्त क्षेत्र में 100,000 स्कूटर प्रतिवर्ष बनाने की एक स्कूटर परियोजना लगाने के अलावा सरकार ने गैर-सरकारी क्षेत्र की पाटियों की प्रतिवर्ष 5,17,200 स्कूटर बनाने की क्षमता के लिये 23 आशय पत्र और 1 औद्योगिक लाइसेंस जारी किया है ।

(ख) 30 जून, 1972 को 4,47,571 स्कूटरों की प्राप्ति के लिये आर्डर निलम्बित थे ।

Guidelines for action against suspended Government Employees

1495. SHRI C. T. DHANDAPANI : Will the PRIME MINISTER be pleased to state :

(a) whether the Department of Personnel has issued guidelines for action against suspended Government staff; and

(b) if so, what are those guidelines?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : (a) and (b). As further action against a Government servant who is placed under suspension has to be taken by the disciplinary authority in accordance with the procedure laid down in rules 14 and 15 of the Central Civil Services (Classification, Control & Appeal) Rules, 1965, no guide-

lines in this regard have been issued. However, with a view to avoid delay in the processing of disciplinary cases against suspended Government servants, instructions have been issued on 4th February, 1971 to the effect that every effort should be made to serve the charge-sheet on the Government servant within three months of the date of suspension and in cases in which it may not be possible to do so, the disciplinary authority should report the matter to the next higher authority explaining the reasons for the delay.

Purchase of goods by a Photographer posted in Indian Embassy (U.S.A.)

1496. SHRI T. SOHAN LAL :
SHRI RAMJI RAM :

Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether one photographer of the Photo Division was posted as a Press Attache in the Indian Embassy (U.S.A.) in Washington as appeared in the *Current weekly* dated 1st July, 1972;

(b) whether the same photographer, while in Photo Division, purchased photographic goods worth several lakhs of rupees, both local and imported, for the Photo Division which are lying unused after his transfer from there; and

(c) if so, the action proposed to be taken by Government in this matter?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (SHRI DHARAM BIR SINHA) : (a) A Deputy Director in the Photo Division has been appointed on deputation as First Secretary in the Indian Embassy Washington with effect from 26th October, 1971.

(b) The Deputy Director was in charge of procurement of photographic equipment and consumable stores and was responsible for such purchases subject to the rules and procedure laid down for the purpose.

These are required for operational purposes in the Division and are being used according to needs.

(c) In view of the above no action is called for.